

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Resurgere Mines & Minerals India Ltd.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Resurgere Mines & Minerals India Ltd.
2.	Date of incorporation of corporate debtor	24 th March, 1987
3.	Authority under which corporate debtor is incorporated / registered	THE COMPANIES ACT 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74140MH1987PLC172412
5.	Address of the registered office and principal office (if any) of corporate debtor	15, MORVI HOUSE, 28/30, GOA STREET, BALLARD ESTATE, MUMBAI 400038
6.	Insolvency commencement date in respect of corporate debtor	01-10-2019
7.	Estimated date of closure of insolvency resolution process	28-03-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Naren Sheth, B.Com(Hons.) F.C.A., DISA (ICAI),(IRP) INSOLVENCY PROFESSIONAL (IP) IP/P-00133-IBBI/IPA-001/2017-18/10275
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1014-1015, PRASAD CHAMBER, TATA ROAD NO.1, OPERA HOUSE, CHARNI ROAD (EAST), MUMBAI 400004 M: 09821133426 T: 022 66322870 e-mail: mkindia58@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	IP NAREN SHETH 1014-1015, PRASAD CHAMBER, TATA ROAD NO.1, OPERA HOUSE, CHARNI ROAD (EAST), MUMBAI 400004 M: 09821133426 T: 022 66322870 rp.resurgere@gmail.com nvsheth@mkindia.com
11.	Last date for submission of claims FORM A	14-10-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Resurgere Mines & Minerals India Ltd.. on 11.09.2019 for which order was received on 01.10.2019.

The creditors of Resurgere Mines & Minerals India Ltd., are hereby called upon to submit their claims with proof on or before 14.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 01.10.2019
Place : Mumbai

Interim Resolution Professional
Name: NAREN SHETH

